

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 325**  
IA-3556/2021, IA-5138/2023

**IN**  
**IB-1718(ND)/2019**

**IN THE MATTER OF:**

M/s. M.R. Industries Services

.... Petitioner/Applicant

Vs.

M/s. HI Rise Infratech Pvt. Ltd.

.... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Indian : Mr. Gautam Singhal, Ms. Preeti Chauhan, Advs. In  
Overseas Bank IA-5138/2023  
For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **21.05.2024.**

-Sd-  
**(COURT OFFICER)**